

By e-mail/special messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003/3753 /A

From :- Smti. Kanchan Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Smti. Indira Barman,  
District & Sessions Judge,  
Bongaigaon.

Dated Guwahati, the 13<sup>th</sup> July, 2018.

Sub:- **Earned Leave.**

Ref:- Your letter No. DJB.I-11/2018/2723, dtd. 02.07.2018.

Madam,

With reference to the above, I am directed to inform you that, your prayer for Earned Leave for 12 (twelve) days w.e.f. 16.07.2018 to 27.07.2018 (prefixing 15.07.2018 & suffixing 28.07.2018 & 29.07.2018 being holidays) along with Head Quarter leave permission from the evening of 14.07.2018 till the morning of 30.07.2018, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. as prayed for, *has been granted.*

Further, you are requested to hand over charge of your court and office to the seniormost Judicial Officer, Bongaigaon, before proceeding on Earned Leave.

Yours faithfully,

  
**JOINT REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-20/2003/3754 /A, dated 13.7.18**

Copy to:

The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.

*Self*  
**JOINT REGISTRAR (VIGILANCE)**